

HIGH COURT OF ANDHRA PRADESH
ARRANGEMENTS FOR THE SITTING OF HON'BLE JUDGES
DURING SANKRANTHI VACATION, 2022

1.	M.Satyanarayana Murthy,J Dr.K.Manmadha Rao,J (DIVISION BENCH)	&	Division bench Matters including Habeas Corpus Petitions
2.	M.Satyanarayana Murthy,J		Writ Petitions (Other than Service Matters) of Revenue and Land Acquisition, Employment Generation, Training, Youth Services and Sports, General Administration Department, Finance & Planning, Civil Supplies & Essential Commodities, Education, Universities, Forest, Environment, Right to Information Act, Municipalities & Urban Development, AP CRDA, Urban Land Ceiling and Land Reforms Cases, Departments of Central government, Central Government undertakings, Central Government Corporations, Housing Department and Writ Petitions, not elsewhere specified
3.	K.Suresh Reddy,J		Bails, Anticipatory Bails; Conviction appeals and Revisions; or any revision seeking stay of the order passed after 01-01-2022, All Civil Matters and CRPs, under Article 227 of the Constitution of India; Writ Petitions relating to Non-service, Home, Law & Legislature, Stamps & Registration, Co-operative Societies.
4.	Dr.K.Manmadha Rao,J		Writ Petitions (other than Service matters) of Departments of Health, medical & Family Welfare, Women Development & Child Welfare, Endowments, Tirumala Tirupathi Devasthanams, Excise, Transport, Roads and Buildings, Social Welfare, B.C.Welfare & Minority Welfare, Food, Agriculture & Market Committees, Fisheries & Animal Husbandry, Energy, Science & Technology, Factories & Labour Departments, Mines, Industries and Commerce, Panchayat Raj & Rural Development.

Note:

1. All Lunch Motions/Urgent mentions relating to the Division Bench matters shall be moved before the Hon'ble Division Bench, comprising of Hon'ble Sri Justice M.Satyanarayana Murthy and Hon'ble Dr.Justice K.Manmadha Rao, at 10-30 am through physical mode only.
2. All Lunch Motions/urgent mentions relating to the Single Benches shall be moved before the respective Hon'ble Judges whenever their Lordships sit single.
3. Routine matters will not be taken up during vacation, except with the permission of the Hon'ble Senior Vacation Judge.
4. No pending case, except where there is a specific order to post during the Vacation, shall be taken up in the vacation.
5. No policy and administrative matters shall be taken up during vacation.
6. Notice of any application of urgent nature shall be given to the Vacation Officers before 1-30 p.m. on the day of filing.
7. No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets will be entertained under Section 482 Cr.P.C., or under 226 of the Constitution of India, except under exceptional circumstances during Sankranthi Vacation.

8. No Service matters, Public Interest Litigation Matters, release of vehicles and matters covered under the Stamps and Registration Act will be entertained.

By order


Vacation Officer 08/11/2024

Vacation Officers:

1. M.Ramesh Babu, Deputy Registrar - 7901625300
2. M.S.V.Naveen Chandra, Assistant Registrar - 7901625196
3. B.Prasada Rao, Assistant Registrar - 7901625198
4. Shaik Mohammad Rafi, Assistant Registrar- 7901625244
5. V.Savitri Gowri, Assistant Registrar - 7901625211